

ANNUAL REPORT OF NATIONAL SEEDS CORPORATION LTD., NEW DELHI FOR 1978-77, STATEMENT RE. GOVERNMENTS AGREEMENT WITH THE REPORT AND STATEMENT FOR DELAY

SHRI RAVINDRA VARMA: On behalf of Shri Surjit Singh Barnala, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Corporation is being laid.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-2670/76.]

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT, 1950

THE MINISTER OF LAW AND JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of Notification No. S.O. 447(E) (Hindi and English versions) published in Gazette of India dated the 14th July, 1978, making certain amendments in the description of constituencies in Schedule XVI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library See No. LT-2671/78.]

REVIEW AND ANNUAL REPORT OF TANNERY AND FOOTWEAR CORPORATION OF INDIA LTD., KANPUR FOR 1976-77 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): On behalf of Shri George Fernandes, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1976-77.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-2672/78.]

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(1) The Sailing Vessels (Members of Crew) Amendment Rules, 1978, published in Notification No. G.S.R. 655 in Gazette of India dated the 20th May, 1978.

(2) The Sailing Vessels (Inspection) Amendment Rules, 1978, published in Notification No. G.S.R. 715 in Gazette of India dated the 3rd June, 1978.

(3) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1978, published in Notification No. G.S.R. 716 in Gazette of India dated the 3rd June, 1978.

[Placed in Library. See No. LT-2673/78.]

STANDARDS OF WEIGHTS AND MEASURES (PACKAGED COMMODITIES) AMENDMENT RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table a copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1978, published in Notification No. G.S.R. 347(E) in Gazette of India dated the 30th June, 1978 (English version) and G.S.R. 347(E) 957 published in Gazette of India dated the 29th July, 1978 (Hindi version) under sub-section (4) of the section 83 of the standards of weight and Measures Act, 1976. [Placed in Library. See No. LT-2674/78.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND STATEMENT FOR DELAY

SHRIMATI ABHA MAITI: I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Textiles (Production by Knitting, Embroidery, Lace Making and Printing Machines) Control (Amendment) Order, 1978, published in Notification No. S.O. 431 in Gazette of India dated the 18th February, 1978.

(ii) S.O. 829 published in Gazette of India dated the 25th March, 1978 containing corrigendum to the Textiles (Production by Knitting, Embroidery, Lace Making and Printing Machines)

Control (Amendment) Order, 1977, published in Notification No. S.O. 1382 dated the 14th May, 1977.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-2675/78.]

ANNUAL REPORT OF CENTRAL VIGILANCE COMMISSION FOR 1977-78 AND MEMORANDUM GIVING REASONS FOR NON-ACCEPTANCE BY GOVERNMENT OF CERTAIN PARTS OF THE REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1977-78.

(2) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commissions' advice in certain cases mentioned in the above Report.

[Placed in Library. See No. LT-2676/78.]

REPORT RE. INTAKE OF S.C. AND S.T. IN RAILWAYS AGAINST VACANCIES RESERVED FOR THEM

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 30th September, 1977. [Placed in Library. See No. LT-2677/78.]

CORRECTION OF ANSWER TO S.O. No. 424 DATED 14-8-78 RE CLOSURE OF F.C.I. DEPOT

SHRI RAVINDRA VARMA: On behalf of Shri Bhanu Pratap Singh,